

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

Civil Appeal No(s). 2772/2011

E.A.ABOOBACKER, ADVOCATE & ORS.

Appellant(s)

VERSUS

STATE OF KERALA & ORS.

Respondent(s)

WITH

C.A. No. 2773-2774/2011 (XI-A)

C.A. No. 2775/2011 (XI-A)

Date : 10-07-2018 These matters were called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE MADAN B. LOKUR

HON'BLE MR. JUSTICE DEEPAK GUPTA

For Appellant(s)

Mr. R. Venkataramani, Sr.Adv.

Ms. Bindu K. Nair, Adv.

Mr. Yash Raj Singh Bundela, Adv.

Mr. M. Praveen Vignesh, Adv.

Mr. Shinu J. Pillai, Adv.

Mr. V. K. Sidharthan, AOR

Mr. R. Venkatramani, Sr. Adv.

Mr. Bobby Augustine, Adv.

Mr. M.S. Vishnu Shankar, Adv.

Mr. Ranjith K. C., AOR

Mr. V. N. Raghupathy, AOR

For Respondent(s)

Mr. R. Basant, Sr. Adv.

Mr. Sajith. P, AOR

Ms. Rashmi K.V., Adv.

Mr. K.N. Balgopal, Sr. Adv.

Ms. Nitya Nambiar, Adv.

Mr. Mukudan A.P., Adv.

Mr. G. Prakash, AOR

Mr. Jishnu M.L., Adv.

Ms. Priyanka Prakash, Adv.

Mrs. Beena Prakash, Adv.

UPON hearing the counsel the Court made the following

O R D E R

The Government Order (MS) No. 1/89/ID dated 15.04.1989 (referred to page 38 of the paper book) and G.O. (R.T.) No. 279/2005 dated 15.12.2005 (referred to page 25 of the paper book) should be placed on record by way of an affidavit within four weeks from today.

List the matters after four weeks.

(MEENAKSHI KOHLI)
COURT MASTER

(KAILASH CHANDER)
COURT MASTER